

DR. SHRIMATI SEETA PARMANAND: Did the policy-holders make any representations, individually as well as jointly, to the Government? If so, when? And what was the reply given to them?

SHRI M. C. SHAH: We invited objections or suggestions before the 30th September, 1955. The scheme was published in the Gazette and thereafter we considered those objections and suggestions, and we came to the conclusion that we should not accept the scheme.

SHRI B. C. GHOSE: I just want to know the main reasons for disallowing this scheme. I do not want many reasons, but just one or two of the main reasons.

SHRI M. C. SHAH: It was generally not in the interests of the policy-holders. That is the main reason.

SHRI B. C. GHOSE: I understand that, but the idea of mutualisation is to get rid of the shareholders and give the benefit to the policy-holders. Do I understand that this particular scheme was not in favour of policy-holders or is the Government opposed to the principle of mutualisation?

SHRI M. C. SHAH: The Government is not opposed to the principle of mutualisation, but the Government have considered the details of the scheme to find out whether it is in the best interests of the policy-holders.

SHRI B. C. GHOSE: Do I understand that this particular proposal for mutualisation was not accepted? Is that the position?

SHRI M. C. SHAH: The question is there and the answer is there.

RETIRED GENERAL OF THE INDIAN ARMY
SERVING IN PAKISTAN

*72. SHRI SARDAR SINGH OF KHETRI: Will the Minister for DEFENCE be pleased to refer to the

replies given to my starred question No. 418 answered in the Rajya Sabha on the 29th March 1955, and state whether any action has since been taken to prevent the happening of any such case as has been referred to in that question?

THE MINISTER FOR DEFENCE (DR. K. N. KATJU): Orders were issued on the 4th May 1955 that an officer, who retires from the Armed Forces with a pension or gratuity, will be required to obtain the permission of the Government of India before accepting an employment under a Government outside India at any time after retirement; and that no service or disability pension shall be payable to an officer who accepts an employment in contravention of the above direction, in respect of any period for which he is so employed or such longer period as the Government of India may direct.

SHRI SARDAR SINGH OF KHETRI: May I know in what way the Government proposes to enforce those orders with regard to some officer who may leave the country after his pension is given? How can that be enforced?

DR. K. N. KATJU: The pension of that officer has been stopped. It was applied to him.

SHRI M. P. N. SINHA: How many officers are dealt with under this rule?

DR. K. N. KATJU: I know of only one officer at present.

SELF-SUFFICIENCY IN NAVAL TRAINING

*73. SHRI SARDAR SINGH OF KHETRI: Will the Minister for DEFENCE be pleased to state when Government expect to achieve self-sufficiency in Naval training for the Navy in India?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): Except for certain highly technical courses all necessary training facilities have either been established in

India, or are in the process of establishment, and within 2 or 3 years we expect to be very nearly self-sufficient.

SHRI SARDAR SINGH OF KHETRI: I think he used the expression "technical courses". May I know

SARDAR S. S. MAJITHIA: "Highly technical courses".

SHRI SARDAR SINGH OF KHETRI: What steps are proposed with regard to these highly technical courses?

SARDAR S. S. MAJITHIA: I have already replied to that question. If the hon. Member had listened, he would have known it. We are establishing training institutions and in the next two or three years, we will nearly be self-sufficient.

SHRI SARDAR SINGH OF KHETRI: Even with regard to these highly technical courses?

SARDAR S. S. MAJITHIA: Yes.

Mr. CHAIRMAN: The questions are over.

WRITTEN ANSWERS TO QUESTIONS

हिन्दी और संस्कृत के अध्ययन के लिए छात्रवृत्तियाँ

४१. श्री कृष्णकान्त व्यास क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने १९५५ में हिन्दी और संस्कृत के अध्ययन के लिये अब तक अलग अलग कितनी छात्रवृत्तियाँ दी हैं ; और

(ख) १९५३ और १९५४ की तुलना में इन छात्रवृत्तियों की संख्या घटी है या बढ़ी है ?

93 R.S.D.—2.

†[AWARD OF SCHOLARSHIPS FOR STUDY OF HINDI AND SANSKRIT]

41. **SHRI KRISHNAKANT VYAS:** Will the Minister for EDUCATION be pleased to state:

(a) the number of scholarships so far awarded by Government in 1955 for the study of Hindi and Sanskrit respectively; and

(b) whether the number of such scholarships has increased or decreased as compared to that of 1953 and 1954?]

शिक्षा तथा प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री (मौलाना अबुल कलाम आज़ाद) : (क) १९५५ में अभी तक १० छात्रवृत्तियाँ हिन्दी के अध्ययन के लिये और ६ संस्कृत के अध्ययन के लिये दी गई हैं ।

(ख) १९५३ और १९५४ की तुलना में हिन्दी और संस्कृत के अध्ययन के लिये दी गई छात्रवृत्तियों की कुल संख्या बढ़ी है ।

†[THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Ten scholarships for the study of Hindi and 6 for the study of Sanskrit have been awarded so far in 1955.

(b) The total number of scholarships awarded in 1955 for the study of Hindi and Sanskrit has increased as compared to that of 1953 and 1954.]

सोने का चोरी से लाया जाना

४२. श्री कृष्णकान्त व्यास : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५५ में अब तक चोरी से लाय और जप्त किये गये सोने की कुल मात्रा कितनी है ;

†Hindi transliteration.